

**CENTRAL ADMINISTRATIVE TRIBUNAL,
LUCKNOW BENCH,
LUCKNOW.**

Original Application No. 21 of 2011

This the 03rd day of December, 2012

**Hon'ble Mr. Justice Alok K Singh, Member-J
Hon'ble Mr. D.C. Lakha, Member-A**

1. Ambika Singh, S/o Sri Shankar Bux Singh, aged about 45 years, R/o Village & Post Naipura (Bharat Kund), District Faizabad GDS BPM, Naipura District Faizabad.
2. Prem Lal, GDSMC, Dashrathpur (Bikapur), Faizabad.
3. Avadhesh Kumar Dwivedi, aged about 60 years, GDS MP Alawalpur Darshan Nagar, District Faizabad.
4. Mansha Ram, aged about 54 years, S/o Sri Ram Jai Ram, R/o Dhanapara, P.O. Kudha (Bikapur) GDS MD, Bikapur, District Faizabad.
5. Ram Pd. Mishra aged about 60 years, GDS MD Dashrathpur (Bikapur), Faizabad.
6. Kamlesh Kumar Tiwari, Aged about 44 years, S/o Sri Shridha Nand Tiwari, GDS BPM, Raithua (Bharat Kund), Faizabad.
7. Vijay Pratap Singh, aged about 41 years, S/o Sri Ram Kesh Singh, R/o Nathapur GDS BPM, Khapraila Bazar (Bikapur), Faizabad.
8. Vijay Pal Singh, aged about 41 years S/o Sri Bal Govind Singh, R/o Village & Post Gaura, GDS PBM Gawaspur (Bikapur), Faizabad.
9. Shiv Sahai Pandey, aged about 47 years, S/o late Sri Sant Ram Pandey, R/o Village Pampur Parai GDS MC Chwardhar (Bikapur), Faizabad.
10. Shiv Bhushan Tiwari, aged about 47 years, S/o Sri Kalu Tiwari, R/o Village & Post Dharetha Dashrathpur (Bikapur), GDS MD Dharetha, Dashrathpur, Faizabad.

.....Applicants

By Advocate : Sri R.S. Gupta.

Versus.

1. Union of India through the Secretary, Department of Posts, New Delhi.
2. CPMG, U.P. Circle, Lucknow.
3. Sr. Superintendent of Post Offices, Faizabad.

.....Respondents.

By Advocate : Sri S.P. Singh

PL

O R D E R (Oral)**By Justice Alok K Singh, Member(J)**

In this O.A., the relief(s) has been sought in the following manner:-

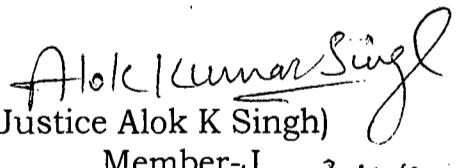
- "(a) That this Hon'ble Tribunal may kindly be pleased to direct the Ops not to reduce pay and allowances of applicants w.e.f. 1.1.2006/1.9.2010 and restore the wages which the applicants were getting in August, 2010.
- (b) Refund the amount of recovery already made from the pay of the applicants for Sept. 2010 onwards.
- (c) Any other relief deemed just and proper in the circumstances of the case with cost of O.A. in favour of the applicants."

2. In para 3 & 4 of Supplementary Counter Reply, it has been specifically said that the grievances of the applicants have already been redressed by the answering respondents. A chart in the tabular form has also been enclosed alongwith the Affidavit. From the other side, this Affidavit has not been controverted. Besides learned counsel for the applicant fairly concedes that the grievances of the applicants have already been redressed.

3. In view of the above, this O.A. is finally disposed of. No order as to costs.


(D.C. Lakha)
Member-A

Girish/-


(Justice Alok K Singh)
Member-J

2.12.12